

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 111/MP/2014

Subject : Petition under Sections 79 and 94 of the Electricity Act, 2003 read with Regulation 24 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and medium-term Open Access in inter-State transmission and related matters) Regulations, 2009.

Petitioner : Hindustan Electricity Generation Company Limited (HEGCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Anr.

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Abiha Zaidi, Advocate, CTUIL
Shri Swapnil Verma, CTUIL

Record of Proceedings

None appeared on behalf of the Petitioner when the matter was called out.

2. Learned counsel for CTUIL along with the representative of CTUIL submitted that the issue in the present matter pertains to encashment of Bank Guarantee and CTUIL's submissions regarding the same are already available on record. They further requested that, CTUIL may be mapped as a Respondent on the e-filing portal in the matter so that CTUIL can place on record the additional submissions along with Vakalatnama within two weeks.

3. Considering the above, the Commission directed the issuance of a fresh notice in the matter. The Petitioner was directed to map CTUIL on the e-filing portal. Further, the Petitioner and Respondents, including CTUIL, were directed to file their respective written submissions within two weeks, with a copy to each other. In view of the time-bound nature of the remand, the parties were directed to strictly adhere to the timeline specified above.

4. The Petition will be listed for hearing on **27.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)